### COMPANY PETITION (IB) NO. 376/Chd/Pb/2018

# LIQUIDATION PROCESS

#### under

#### **CHAPTER III OF PART II**

of

### **INSOLVENCY AND BANKRUPTCY CODE, 2016**

### **IN THE MATTER OF:**

STATE BANK OF INDIA

...FINANCIAL CREDITOR

**VERSUS** 

SABER PAPER BOARDS PVT. LTD.

...CORPORATE DEBTOR

Decision of the Liquidator under Section 40 read with Section 52 of Insolvency and Bankruptcy Code, 2016 read with IBBI (Liquidation Process) Regulations, 2016 in respect of Claim filed by Canbank Factors Limited

1. Hon'ble NCLT, Chandigarh Bench, vide its order dated 15.12.2020, ordered for the liquidation of the Corporate Debtor, namely Saber Paper Boards P Ltd. in the manner laid down in Chapter III of the Part II of the Code and appointed the undersigned as the liquidator in terms of Section 34(1) of IBC, 2016. The undersigned made public announcement in terms of Section 38 of IBC, 2016, read with Regulation 12 of IBBI (Liquidation Process) Regulations inviting claims in Business Standard (English/Hindi) & Punjabi edition of 'Rozana Spokesman' on 19.12.2020 and the last date for filing claims was 14-01-2021. In response to the public announcement Canbank Factors Limited filed its claim on 14-01-2021, through its authorised representative Mr. Sandeep Sharma, Branch in Charge.

# **Claim filed by Canbank Factors Limited**

Particulars	<b>Amount Claimed</b>	<b>Security Interest Claimed</b>
Principal	1,04,65,524.70	NIL
Interest	48,46,529.37	
Total	1,53,12,054.07	

# **Verification of the Claim**

2. The claim was verified in terms of Section 39 of IBC, 2016 read with regulation 30 of IBBI (Liquidation Process) Regulations. Various discrepancies noted in the claim documents were addressed by Canbank Factors Limited. The claim has since been verified and admitted as under:

Particulars	Amount	Total
Principal	1,04,65,524.70	1,04,65,524.70
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Interest	48,46,529.37	48,46,529.37
Total	1,53,12,054.07	1,53,12,054.07



Vikram Bajaj IBBI/IPA-002/IP-N00003/2016-2017/10003 Liquidator Saber Paper Boards P Ltd.